

RATIFIED MINUTES OF MEETING No.04/18 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 23.05.2017.

Please

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 04/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 which was scheduled to be held on 23.05.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 20.11.2015 has been sent to DEIT on 01.12.2015 for examination and comments. It is decided to remind DEIT to expedite their comments. Case is deferred to 04.07.2017.				

2	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has being sent to MSME (Chemical) for examination comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 04.07.2017.				

3	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Approved
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HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013
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Decision: The committee decided to ratify the norms in line with their earlier AA No.0510391003 dated 05.09.2014 as under:-

Export item No. 1

- (i) Import item no.1:- Net + 1%
- (ii) Import item no.2 to 5:- As per packing policy
- (iii) Import item no.6:- On net to net basis

Export item No. 2

- (i) Import item no.7:- Net + 1%
- (ii) Import item no.8 to 11:- As per packing policy
- (iii) Import item no.12:- On net to net basis

Export item No. 3

- (i) Import item no.13:- Net + 1%
- (ii) Import item no.14 to 17:- As per packing policy
- (iii) Import item no.18:- On net to net basis

Export item No. 4

- (i) Import item no.19:- Net + 1%
- (ii) Import item no.20 to 23:- As per packing policy
- (iii) Import item no.24:- On net to net basis

RA may take further necessary action accordingly.

Case No.: 9/27/80- ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date: 4/80- ALC2/2017 23.05.2017	Status: Approved
HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	

Decision: The Committee noted that ratify the norms based upon the recommendation of DIPP vide U.O. No. 12/39/2017-TSW/4 dated 23.05.2017 as under:

Quantities of import items may be restricted as under:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity
1	56.16 Yards	36	624 Nos.	71	624 Nos.	106	988 Nos.	141	Nil
2	1141.74 Yards	37	156 Nos.	72	468 Nos.	107	52 Nos.	142	312 Nos.
3	796.22 Lbs	38	520 Nos.	73	312 Nos.	108	52 Nos.	143	312 Nos.
4	94.7 Sq.Mtrs	39	52 Nos.	74	52 Nos.	109	52 Nos.	144	Nil
5	62.5 Sq.Mtrs.	40	156 Nos.	75	208 Nos.	110	Nil	145	390 Nos.
6	6.83 Sq.Mtrs	41	26 Nos.	76	416 Nos.	111	624 Nos.	146	390 Nos.
7	1.40 Sq.Mtrs	42	468 Nos.	77	312 Nos.	112	312 Nos.	147	156 Nos.
8	0.40 Sq.Mtrs	43	416 Nos.	78	52 Nos.	113	312 Nos.	148	Nil
9	31.20 Sq.Ft.	44	52 Nos.	79	104 Nos.	114	312 Nos.	149	208 Nos.
10	130 Nos.	45	104 Nos.	80	52 Nos.	115	104 Nos.	150	Nil
11	52 Nos.	46	520 Nos.	81	104 Nos.	116	Nil	151	Nil
12	26 Nos.	47	156 Nos.	82	156 Nos.	117	Nil	152	6.5 Packs
13	52 Nos.	48	52 Nos.	83	52 Nos.	118	156 Nos.	153	31.2 Yards
14	52 Nos.	49	104 Nos.	84	26 Inch.	119	Nil	154	26 Nos.
15	7.20 Nos.	50	52 Nos.	85	130 Inch	120	312 Nos.	155	52 Nos.
16	7 Nos.	51	208 Nos.	86	32.91 Foot	121	26 Nos.	156	26 Nos.
17	52 Nos.	52	26 Nos.	87	31.2 Foot	122	Nil.	157	Nil
18	2.45 Nos.	53	52 Nos.	88	1040 Nos.	123	52 Nos.	158	Nil
19	26 Nos.	54	104 Nos.	89	41.60 Ltrs	124	52 Nos.	159	Nil
20	2.86 Nos.	55	468 Nos.	90	Nil	125	104 Nos.	160	4 Nos.
21	Nil	56	468 Nos.	91	Nil	126	Nil	161	Nil
22	26 Nos.	57	260 Nos.	92	Nil	127	104 Nos.	162	Nil

23	52 Nos.	58	104 Nos.	93	0.26 Nos	128	104 Nos.	163	7.57 Ltrs
24	26 Nos.	59	312 Nos.	94	0.52 Nos	129	312 Nos.	164	8 Sq.Mtrs
25	78 Nos.	60	338 Nos.	95	29.52 Ltrs	130	728 Nos	165	3121.03 Sq.Mtrs
26	13 Nos.	61	2080 Nos.	96	19.70 Ltrs	131	104 Nos.	166	3 Sq.Mtrs
27	13 Nos.	62	312 Nos.	97	36.4 Packs	132	988 Nos.	167	696.8 Sq.Mtrs
28	52 Nos.	63	1.56 Nos.	98	2.86 Ltrs	133	52 Nos.	168	4256 Sq.Mtrs
29	26 Nos.	64	156 Nos.	99	6.50 Nos.	134	1300 Nos.	169	4632 Sq.Mtrs
30	26 Nos.	65	780 Nos.	100	3.94 Ltrs	135	364 Nos.	170	1161.29 Sq.Mtrs
31	26 Nos.	66	364 Nos.	101	Nil	136	364 Nos.	171	40 Sq.Mtrs
32	208 Nos.	67	364 Nos.	102	52 Nos.	137	Nil	172	116 Sq.Mtrs
33	520 Nos.	68	1092 Nos.	103	312 Nos.	138	312 Nos.	173	Nil
34	1560 Nos.	69	286 Nos.	104	Nil	139	312Nos.	174	Nil
35	26 Nos.	70	312 Nos.	105	78 Nos.	140	364 Nos.	175	4 Sq.Mtrs

2. Quantities of import item at Sl. No. 1 to 9, 15, 16, 18, 20 & 164 to 172 may be allowed inclusive of 3 % wastage as claimed by the firm.

3. Quantities of import item at Sl. No. 10 to 14, 17, 19, 22 to 83, 88, 102, 103, 105 to 109, 111 to 115, 118, 120, 121, 123 to 125, 127 to 136, 138 to 140, 142, 143, 145 to 147, 149, 154 to 156 & 160 may be allowed on net to net basis

4. Quantities of import item at Sl. No. 84 to 87, may be allowed inclusive of 2 % wastage

5. Import items at Sl. No. 89, 93 to 100, 152, 163 & 175 put together may be allowed upto 2 % of FOB value of exports..

6. Quantity of import item at Sl. No. 153 may be allowed inclusive of 1 % wastage.

7. Import items at Sl. No. 21, 90 to 92, 101, 104, 110, 116, 117, 119, 122, 126, 137, 141, 144, 148, 150, 151, 157 to 159, 161, 162, 173 & 174 may be deleted as not required by the firm.

RA may take further necessary action accordingly.

Case No.:78/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
5 HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 30.12.2015 has been sent to MSME for comments on 27.01.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

Case No.:23/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
6 HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 30.11.2015 has been sent to MSME for comments on 14.12.2015. It is decided to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

7 Case No.:56/80-	Party Name: TERUMO	Meet No/Date:4/80-	Status:
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ALC2/2015	PENPOL LIMITED	ALC2/2017 23.05.2017	Deferred
HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application is being sent to the MSME (Chemical) for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

Case No.:33/17/80- ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
8 HQ File :01/80/050/00337/AM16/	RLA File :34/24/040/00095/AM16/	Lic.No/Date:3410041426 04.08.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Case No.:34/17/80- ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
9 HQ File :01/80/050/00338/AM16/	RLA File :34/24/040/00113/AM16/	Lic.No/Date:3410041425 04.08.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Case No.:35/17/80- ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
10 HQ File :01/80/050/00339/AM16/	RLA File :34/24/040/00314/AM15/	Lic.No/Date:3410041424 04.08.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Case No.:41/17/80- ALC2/2015	Party Name: GEE PEE ELECTROSPARK PVT.LTD	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
11 HQ File :01/80/050/00345/AM16/	RLA File :09/24/040/00275/AM16/	Lic.No/Date:0910062561 08.09.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 20.07.2016 has been sent to MSME on 01.08.2016 and additional information dated 25.04.2017 has also been sent to MSME on 11.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Case No.:2/23/80- ALC2/2015	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00415/AM16/	RLA File :17/24/040/00044/AM16/	Lic.No/Date:1710006173 08.09.2015	Defer Date:04.07.2017
12	Decision: The Committee noted that DIPP vide UO No. 12/39/2017-TSW/12 dated 23.05.2017 has raised deficiency in the firm's application and decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 8, 9 & 11 of Standard Deficiency Format. 2. Basis/Justification for the quantities of import items.		

3. Quantities of components required per unit has been indicated in fraction and the same may be clarified.

Case is deferred to 04.07.2017.

13	Case No.:9/23/80-ALC2/2015	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00422/AM16/	RLA File :31/83/040/00099/AM16/	Lic.No/Date:3110065712 21.10.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 21.02.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

14	Case No.:14/20/80-ALC2/2015	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00391/AM16/	RLA File :04/24/040/00171/AM16/	Lic.No/Date:0410161262 03.11.2015	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 18.06.2016 has been sent to the MSME on 28.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

15	Case No.:21/3/80-ALC2/2016	Party Name: RAJOO BAUSANO EXTRUSION PVT. LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00132/AM17/	RLA File :24/24/040/00035/AM16/	Lic.No/Date:2410041895 08.01.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 22.07.2016 for examination and comments. It is decide to remind MSME to expedite their comments.. Case is deferred to 04.07.2017.				

16	Case No.:12/3/80-ALC2/2016	Party Name: ELITE STEELS PVT LTD	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00123/AM17/	RLA File :05/23/040/00479/AM16/	Lic.No/Date:0510397646 18.02.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 09.05.2017 has been sent to DHI on 19.05.2017 for comments. Case is deferred to 04.07.2017.				

17	Case No.:31/6/80-ALC2/2016	Party Name: GOLD MOHUR PROFILES LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 09.03.2017 has been sent to the MSME (Chemical) on 21.03.2017 for examination and comments. It is decide to remind MSME to expedite their comments.				
Case is deferred to 04.07.2017.				

18	Case No.:9/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00120/AM17/	RLA File :31/83/040/00166/AM16/	Lic.No/Date:3110066020 01.03.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 04.05.2017 for examination and comments. Case is deferred to 04.07.2017.				

19	Case No.:11/3/80-ALC2/2016	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00122/AM17/	RLA File :31/83/040/00165/AM16/	Lic.No/Date:3110066019 01.03.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 04.05.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

20	Case No.:32/6/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00191/AM17/	RLA File :06/24/040/00048/AM16/	Lic.No/Date:0610038338 10.03.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

21	Case No.:17/3/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00128/AM17/	RLA File :53/24/040/00030/AM16/	Lic.No/Date:5310018616 21.03.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

22	Case No.:36/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00195/AM17/	RLA File :03/95/040/00855/AM16/	Lic.No/Date:0310803636 30.03.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's additional information dated 05.12.2016 has been sent to DHI on 07.12.2016 for examination and comments. It is decide to remind DHI to expedite their comments. Case is deferred to 04.07.2017.				

23	Case No.:37/6/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00196/AM17/	RLA File :03/95/040/00859/AM16/	Lic.No/Date:0310803635 30.03.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to DHI on				

13.06.2016 for examination and comments. It is decide to remind DHI to expedite their comments. Case is deferred to 04.07.2017.

24	Case No.:42/6/80-ALC2/2016	Party Name: REFORM TOOLS PVT. LTD.,	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00202/AM17/	RLA File :02/24/040/00216/AM16/	Lic.No/Date:0210206586 30.03.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 24.08.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

25	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.				

26	Case No.:24/6/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00183/AM17/	RLA File :31/83/040/00002/AM17/	Lic.No/Date:3110066115 12.04.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.				

27	Case No.:21/6/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00180/AM17/	RLA File :05/23/040/00015/AM17/	Lic.No/Date:0510398216 13.04.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 11.04.2017 has been sent to the firm on 02.05.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.				

28	Case No.:3/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00162/AM17/	RLA File :08/24/040/00032/AM17/	Lic.No/Date:0810137766 26.04.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their				

comments. Case is deferred to 04.07.2017.

29	Case No.:4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date:09.05.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

30	Case No.:22/6/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00181/AM17/	RLA File :05/23/040/00574/AM16/	Lic.No/Date:0510398319 27.04.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 29.07.2016 has been sent to the DEIT on 04.08.2016 for examination and comments. It is decide to remind DEIT to expedite their comments. Case is deferred to 04.07.2017.				

31	Case No.:30/3/80-ALC2/2016	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00142/AM17/	RLA File :05/23/040/00403/AM16/	Lic.No/Date:0510398340 29.04.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the DIPP (Chemical) on 13.06.2016 for examination and comments. It is decide to remind DIPPchemical to expedite their comments. Case is deferred to 04.07.2017.				

32	Case No.:44/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00204/AM17/	RLA File :08/24/040/00029/AM17/	Lic.No/Date:0810137804 02.05.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

33	Case No.:50/6/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00210/AM17/	RLA File :08/24/040/00428/AM16/	Lic.No/Date:0810137829 03.05.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 06.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

34	Case No.:45/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0810137876	Defer

:01/80/050/00205/AM17/	:08/24/040/00054/AM17/	09.05.2016	Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 06.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

Case No.:46/6/80-ALC2/2016	Party Name: MAGNA CLOSURES AUTOMOTIVE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
35 HQ File :01/80/050/00206/AM17/	RLA File :04/24/040/00030/AM17/	Lic.No/Date:0410161899 10.05.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

Case No.:16/12/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Rejected
HQ File :01/80/050/00332/AM17/	RLA File :05/23/040/00045/AM17/	Lic.No/Date:0510398564 19.05.2016	

36 **Decision:** The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter dated 17.01.2017 sent to the firm on 03.02.2017 and **final reminder** on 31.03.2017 through e-mail and decided to **reject** the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

Case No.:3/9/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
37 HQ File :01/80/050/00256/AM17/	RLA File :53/24/040/00005/AM17/	Lic.No/Date:5310018916 25.05.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 13.06.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

Case No.:17/21/80-ALC2/2016	Party Name: TRF LIMITED,	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
38 HQ File :01/80/050/00477/AM17/	RLA File :02/24/040/00041/AM17/	Lic.No/Date:0210206731 03.06.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.			

Case No.:22/12/80-ALC2/2016	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
39 HQ File :01/80/050/00338/AM17/	RLA File :05/23/040/00122/AM17/	Lic.No/Date:0510398816 15.06.2016	Defer Date:04.07.2017

Decision: The Committee noted that the firm's application has been sent to the MSME on 16.12.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.

40	Case No.: 21/12/80-ALC2/2016	Party Name: DIGI DRIVES P.LTD	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00337/AM17/	RLA File :05/23/040/00144/AM17/	Lic.No/Date:0510398849 20.06.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 19.11.2016 has been sent to the MSME on 15.12.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

41	Case No.: 7/12/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00323/AM17/	RLA File :08/24/040/00117/AM17/	Lic.No/Date:0810138209 24.06.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

42	Case No.: 6/12/80-ALC2/2016	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00322/AM17/	RLA File :05/23/040/00179/AM17/	Lic.No/Date:0510399035 08.07.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's reply dated 10.10.2016 has been sent to the DEIT on 18.10.2016 for examination and comments. It is decide to remind DEIT to expedite their comments. Case is deferred to 04.07.2017.				

43	Case No.: 9/12/80-ALC2/2016	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00325/AM17/	RLA File :05/23/040/00215/AM17/	Lic.No/Date:0510399243 27.07.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.				

44	Case No.: 25/12/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00341/AM17/	RLA File :53/24/040/00009/AM17/	Lic.No/Date:5310019149 27.07.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

45	Case No.: 5/12/80-	Party Name: APAR	Meet No/Date:4/80-	Status:
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ALC2/2016	INDUSTRIES LIMITED	ALC2/2017 23.05.2017	Deferred
HQ File :01/80/050/00321/AM17/	RLA File :03/94/040/00310/AM17/	Lic.No/Date:0310806743 01.08.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's additional information dated 11.11.2016 has been sent to the DEIT on 28.11.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

Case No.:10/12/80-ALC2/2016	Party Name: GALLIUM INDUSTRIES LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00326/AM17/	RLA File :05/23/040/00222/AM17/	Lic.No/Date:0510399353 03.08.2016	Defer Date:04.07.2017
46	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.		

Case No.:15/12/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00331/AM17/	RLA File :31/83/040/00064/AM17/	Lic.No/Date:3110066291 10.08.2016	Defer Date:04.07.2017
47	Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 05.09.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.		

Case No.:1/12/80-ALC2/2016	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00317/AM17/	RLA File :04/24/040/00090/AM17/	Lic.No/Date:0410162216 23.08.2016	Defer Date:04.07.2017
48	Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 07.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.		

Case No.:9/21/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00469/AM17/	RLA File :34/24/040/00166/AM17/	Lic.No/Date:3410042535 20.09.2016	Defer Date:04.07.2017
49	Decision: The Committee noted that MSME vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 04.07.2017.		

Case No.:7/21/80-ALC2/2016	Party Name: EMPIRE INDUSTRIES	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00467/AM17/	RLA File :34/24/040/00167/AM17/	Lic.No/Date:3410042546 21.09.2016	Defer Date:04.07.2017
50	Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical)		



on 07.10.2016 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.

51	Case No.:26/25/80-ALC2/2016	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00586/AM17/	RLA File :09/24/040/00281/AM17/	Lic.No/Date:0910064161 21.09.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME on 09.03.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

52	Case No.:26/21/80-ALC2/2016	Party Name: BONATrans INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00486/AM17/	RLA File :03/94/040/00558/AM17/	Lic.No/Date:0310808077 26.09.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter dated 30.03.2017 has been sent to the firm on 02.05.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.				

53	Case No.:31/21/80-ALC2/2016	Party Name: KARBON STEELMART PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Rejected
	HQ File :01/80/050/00491/AM17/	RLA File :03/94/040/00578/AM17/	Lic.No/Date:0310808046 26.09.2016	
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter sent to the firm on 03.02.2017 and final reminder on 31.03.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

54	Case No.:23/21/80-ALC2/2016	Party Name: SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Approved
	HQ File :01/80/050/00483/AM17/	RLA File :03/95/040/00522/AM17/	Lic.No/Date:0310808293 06.10.2016	
Decision: The Committee noted that ratify the norms based upon the recommendation of DIPP vide U.O. No. 12/39/2017-TSW/54 dated 23.05.2017 as under:				
- Quantity of import item at Sl. No. 1 may be allowed as 14406.4 Meters as 1.02 Mtr./Mtr. content in export items. - Quantity of import item at Sl. No. 2 may be allowed as 2556.2 Meters as 1.05 Mtr./Mtr. content in export items. - Quantity of import item at Sl. No. 3 may be allowed as 1506.6 Kgs. as 1.05 Kgs./Kg. content in export items. - Quantity of import item at Sl. No. 4 may be allowed as 76.2 Meters as 1.02 Mtr./Mtr. content in export items. - Quantity of import item at Sl. No. 5 may be allowed as 2355.2 Meters as 1.02 Mtr./Mtr. content in export items. - Quantity of import item at Sl. No. 6 may be allowed on net to net basis with				

7. accountability clause.
Quantity of import item at Sl. No. 7 may be allowed as per policy for import of spares.

RA may take further necessary action accordingly.

Case No.:33/21/80-ALC2/2016	Party Name: AIROIL-FLAREGAS PVT. LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Rejected
HQ File :01/80/050/00493/AM17/	RLA File :03/94/040/00592/AM17/	Lic.No/Date:0310808355 10.10.2016	
55 Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter sent to the firm on 03.02.2017 and final reminder on 31.03.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
RA may take further necessary action accordingly.			

Case No.:24/21/80-ALC2/2016	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Approved
HQ File :01/80/050/00484/AM17/	RLA File :03/95/040/00524/AM17/	Lic.No/Date:0310808388 14.10.2016	
56 Decision: The Committee noted that ratify the norms based upon the recommendation of DIPP vide U.O. No. 12/39/2017-TSW/56 dated 23.05.2017 as under:			
1. Word "of relevant grade and thickness" may be added with the description of import item and its quantity may be allowed as 2832 Kgs. as 1.03 Kgs./kg. content in export items.			
RA may take further necessary action accordingly.			

Case No.:8/21/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00468/AM17/	RLA File :34/24/040/00193/AM17/	Lic.No/Date:3410042599 19.10.2016	Defer Date:04.07.2017
57 Decision: The Committee noted that MSME vide O.M. No. TL-12024/28/2016-GC and F-DCMSME-19 dated 17.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 04.07.2017.			

Case No.:2/21/80-ALC2/2016	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00462/AM17/	RLA File :05/23/040/00331/AM17/	Lic.No/Date:0510400174 20.10.2016	Defer Date:04.07.2017
58 Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

Case No.:25/21/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
59			

HQ File :01/80/050/00485/AM17/	RLA File :03/95/040/00528/AM17/	Lic.No/Date:0310808650 21.10.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's request dated 22.05.2017 received through e-mail grant two months time for submission the reply. It is decided to allow time upto 31.7.2017. Case is deferred to 04.07.2017.			

Case No.:10/21/80-ALC2/2016	Party Name: EMPIRE INDUSTRIES	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00470/AM17/	RLA File :34/24/040/00199/AM17/	Lic.No/Date:3410042629 27.10.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 04.07.2017.			

Case No.:30/21/80-ALC2/2016	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00490/AM17/	RLA File :03/94/040/00624/AM17/	Lic.No/Date:0310808805 27.10.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 11.04.2017 has been sent to the firm on 02.05.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.			

Case No.:36/21/80-ALC2/2016	Party Name: NAVKAR FITTINGS & FORGINGS PVT LTD	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Rejected
HQ File :01/80/050/00496/AM17/	RLA File :03/95/040/00606/AM17/	Lic.No/Date:0310808954 03.11.2016	
Decision: The Committee noted that the firm has not replied to the deficiency letter (raised by DIPP) letter dated 02.03.2017 sent to the firm on 30.03.2017 and final reminder on 02.05.2017 through e-mail and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.:6/21/80-ALC2/2016	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00466/AM17/	RLA File :04/24/040/00135/AM17/	Lic.No/Date:0410162505 18.11.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter dated 31.01.2017 has been sent to the firm on 31.01.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.			

Case No.:20/21/80-ALC2/2016	Party Name: SPECTRUM AUTOMATION & CONTROLS	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
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HQ File :01/80/050/00480/AM17/	RLA File :05/24/040/00392/AM17/	Lic.No/Date:0510400445 22.11.2016	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 11.04.2017 has been sent to the firm on 02.05.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.			

Case No.:14/21/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00474/AM17/	RLA File :05/23/040/00396/AM17/	Lic.No/Date:0510400591 02.12.2016	Defer Date:04.07.2017
65	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 11.04.2017 has been sent to the firm on 02.05.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.		

Case No.:16/21/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00476/AM17/	RLA File :05/23/040/00395/AM17/	Lic.No/Date:0510400590 02.12.2016	Defer Date:04.07.2017
66	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 11.04.2017 has been sent to the firm on 02.05.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.		

Case No.:21/21/80-ALC2/2016	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00481/AM17/	RLA File :53/24/040/00023/AM17/	Lic.No/Date:5310019256 02.12.2016	Defer Date:04.07.2017
67	Decision: The Committee noted that the firm's application has been sent to the MSME (Chemical) on 10.01.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.		

Case No.:39/21/80-ALC2/2016	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File :01/80/050/00499/AM17/	RLA File :03/94/040/00760/AM17/	Lic.No/Date:0310809831 14.12.2016	Defer Date:04.07.2017
68	Decision: The Committee noted that DEIT vide O.M. No. 17(6)/2017-IPHW dated 21.04.2017 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 04.07.2017.		

Case No.:4/4/80-ALC2/2017	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810139680	Defer
69			

:01/80/050/00059/AM18/	:08/24/040/00105/AM17/	08.02.2017	Date:04.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 04.07.2017.			

70	Case No.:5/4/80-ALC2/2017	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00060/AM18/	RLA File :08/24/040/00194/AM17/	Lic.No/Date:0810139682 08.02.2017	Defer Date:04.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 04.07.2017.				

71	Case No.:1/24/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to MSME on 12.04.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

72	Case No.:2/1/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00652/AM17/	RLA File :05/24/040/00560/AM17/	Lic.No/Date:0510401634 14.02.2017	Defer Date:04.07.2017
Decision: The Committee noted that DHI vide UO No. TSW(B)-3/43/2017 dated nil has raised deficiency in the firm's application and decided to call for following information from the firm :- (i) Item No. 1 to 4: - Calculations to arrive at the quantity applied for against each considering length & diameter of Export Product. (ii) Item No. 7: - In numbers in place of set. Case is deferred to 04.07.2017.				

73	Case No.:3/1/80-ALC2/2017	Party Name: M M AQUA TECHNOLOGIES LTD.	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00653/AM17/	RLA File :05/24/040/00140/AM14/	Lic.No/Date:0510401720 20.02.2017	Defer Date:04.07.2017
Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 05.04.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.				

74	Case No.:1/1/80-ALC2/2017	Party Name: TUBEX INDIA	Meet No/Date:4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00651/AM17/	RLA File :05/24/040/00593/AM17/	Lic.No/Date:0510401746 22.02.2017	Defer Date:04.07.2017
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP)				

letter has been sent to the firm on 02.05.2017 through email and decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.

75	Case No.: 1/4/80-ALC2/2017	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00056/AM18/	RLA File :06/24/040/00048/AM17/	Lic.No/Date:0610038587 28.03.2017	Defer Date:04.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 04.07.2017.				

76	Case No.: 5/1/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00655/AM17/	RLA File :09/24/040/00666/AM17/	Lic.No/Date:0910064852 31.03.2017	Defer Date:04.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 04.07.2017.				

77	Case No.: 3/4/80-ALC2/2017	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date: 4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00058/AM18/	RLA File :04/24/040/00230/AM17/	Lic.No/Date:0410162958 07.04.2017	Defer Date:04.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 04.07.2017.				

78	Case No.: 2/4/80-ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00057/AM18/	RLA File :09/24/040/00049/AM18/	Lic.No/Date:0910065010 04.05.2017	Defer Date:04.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 04.07.2017.				

79	Case No.: 6/4/80-ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 4/80-ALC2/2017 23.05.2017	Status: Deferred
	HQ File :01/80/050/00061/AM18/	RLA File :08/24/040/00009/AM18/	Lic.No/Date:0810140254 08.05.2017	Defer Date:04.07.2017
Decision: The Committee noted that hard copy of the firm's application has been not been received and decided to send reminder to the firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 04.07.2017.				

MANNUAL CASES

S.No.70

S.No.70			
Case No. A/R-110	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00541/AM15/DES.I	Lic. No. & date
Meeting No.03/18		RA.F.No.05/24/040/00407/AM15	0510377258 dt.27.01.2014
Dated: 23.05.2017		Request for fixation of norms	
Decision: The Committee noted that Firm's request has been sent to MSME (Chemical) on 05.07.2016 followed by reminder on 29.03.2017 for examination and comments. It is decided to issued second reminder to MSME to expedite their comments.			
Case is deferred to 04.07.2017.			

S.No.71

S.No.71

Case No. A/R-138	M/s. UNI VTL Precision Pvt. Ltd., Dharwad	HQF.No.01/80/050/00417/AM15/DES.I	Lic. No. & date 0310787040 dt.18.07.2014
Meeting No.03/18		RA.F.No.03/95/040/00338/AM15	
Dated: 23.05.2017		Request for fixation of norms	
Decision: Shri Dilip Naik, Manager (SCM) from the firm appeared before the Committee for 'Personal Hearing' on 11.4.2017. He was not able to provide details sought by the Norms Committee. He has been advised to provide further details as suggested during Personal Hearing to enable Norms Committee to take a decision. It is decided to remind the firm to furnish their reply at the earliest. Case is deferred to 04.07.2017.			

S.No.72

S.No.72			
Case No. A/R-139	M/s. Auto India Comp Pvt. Ltd., Nashik	HQF.No.01/80/162/00007/AM16/DES.I	Lic. No. & date 3110056333 dt.27.11.2012
Meeting No.03/18		RA.F.No.31/24/040/00142/AM13	
Dated: 23.05.2017		Request for fixation of norms	
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 30.03.2017 through email and decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.			

S.No.73

S.No.73			
Case No. A/R-178	M/s. Donaldson India Filter Systems Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00145/AM16/DES.I	Lic. No. & date 0510394576 dt.16.06.2015
Meeting No.03/18		RA.F.No.05/23/040/00074/AM16	
Dated: 23.05.2017		Request for fixation of norms	
Decision: The Committee noted that the firm's request dated 15.03.2016 has been sent to DEIT on 15.07.2016 for examination and comments and committee decided reminder DEIT to expedite their comments.			
Case is deferred to 04.07.2017.			

S.No.74

Case No. A/R-77	M/s. Glovis India	HQF.No.01/80/050/00315/AM16/DES.I	Lic. No. & date
Meeting No.03/18	Pvt. LTd.,	RA.F.No.04/24/040/00124/AM16	0410161029
Dated: 23.05.2017	Sriperumbudur, TN	Request for fixation of norms	dt.21.09.2015

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter has been sent to the firm on 02.05.2017 through email and decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 04.07.2017.

S.No.75

Case No. A/R – 163	M/s Birla	F.No.01/80/050/00350/AM16/DES.I	Lic. No. and date
Meeting No.03/18	Furukawa Fibre	RLA No.17/24/040/00019/AM16	1710006132
Dated: 23.05.2017	Optics Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 22.06.2015

Decision: The Committee noted that the firm's request has been sent to DEIT on 17.02.2017 for examination and comments. It is decide to remind DEIT to expedite their comments. Case is deferred to 04.07.2017.

S.No.76

Case No. A/R – 164	M/s Birla	F.No.01/80/050/00347/AM16/DES.I	Lic. No. and date
Meeting No.03/18	Furukawa Fibre	RLA No.17/24/040/00033/AM16	1710006162
Dated: 23.05.2017	Optics Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 11.08.2015

Decision: The Committee noted that the firm's request has been sent to DEIT on 17.02.2017 for examination and comments. It is decide to remind DEIT to expedite their comments. Case is deferred to 04.07.2017.

S.No.77

Case No. A/R – 165	M/s Birla	F.No.01/80/050/00361/AM16/DES.I	Lic. No. and date
Meeting No.03/18	Furukawa Fibre	RLA No.17/24/040/00043/AM16	1710006165
Dated: 23.05.2017	Optics Pvt. Ltd., Goa	Request for reconsideration of ratification of norms for export of "Telecommunication Grade Single Mode Optical Fibre.	dt. 27.08.2015

Decision: The Committee noted that the firm's request has been sent to DEIT on 17.02.2017 for examination and comments. It is decide to remind DEIT to expedite their comments. Case is deferred to 04.07.2017.

S.No.78

Case No. A/R – 166	M/s Shaktiman	F.No.01/80/050/00003/AM17/DES.I	Lic. No. and date
Meeting No.03/18	Rub Rolls P. Ltd., Kaithal.	RLA No.33/24/040/00007/AM16	3310030255
Dated: 23.05.2017		Request for re-consideration on ratification of norms.	dt. 07.10.2015

Decision: The Committee noted that the firm's request has been sent to MSME (Chemical) on 17.02.2017 for examination and comments. It is decide to remind MSME to expedite their comments. Case is deferred to 04.07.2017.

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.79

Case No. A/R-168	M/s Boom Systems Private Limited, Faridabad.	F.No.01/80/050/00097/AM12/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/23/040/00156/AM12	0510297632
Dated: 23.05.2017		Request for re-consider for ratification of norms for the product.	dt. 26.07.2011

Decision: The Committee noted that the firm's request dated 22.05.2017 received through e-mail **grant one week time** for submission of the Personal Hearing reply. Case is deferred to 04.07.2017.

S.No.80

Case No.A/R – 04	M/s Dee Development Engineers Ltd., Haryana	F.No.01/80/050/000066/AM17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/23/040/00459/AM16	0510397502
Dated: 23.05.2017		Request for ratification of norms.	dt. 04.02.2016

Decision: The Committee noted that the firm's request has been sent to the DHI on 05.04.2017 for examination and comments. It is decide to remind DHI to expedite their comments. Case is deferred to 04.07.2017.

S.No.81

Case No.A/R – 05	M/s Shakti Pumps (I) Ltd., Bhopal	F.No.01/80/050/000321/AM16/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.56/24/040/00024/AM16	5610004662
Dated: 23.05.2017		Request for amendment of norms.	dt. 21.08.2015

Decision: The Committee decided to maintain status quo based upon the recommendation of DIPP vide U.O. No. 12/39/2017-TSW/5-A/R dated 23.05.2017 and inform to the firm as under:

1. :Quantity of import item has been allowed as 104292 Kgs. as 1.323 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.

RA may take further necessary action accordingly.

S.No.82

Case No.A/R – 06	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00435/AM16/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/94/040/00441/AM16	0310798673 dt.
Dated: 23.05.2017		Request for correction in ratification of norms.	04.09.2015

Decision: The Committee noted that the firm's request has been sent to the DHI on 05.04.2017 for examination and comments. Case is deferred to 04.07.2017.

S.No.83

Case No.A/R – 07	M/s Sharma Pharmaceutical Pvt. Ltd., Gujarat.	F.No.01/80/050/00308/AM14/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.34/24/040/00131/AM14	3410037864
Dated: 23.05.2017		Request for ratification of norms.	Date 11.09.2013

Decision: The Committee noted the firm's reply dated 20.05.2017 received through e-mail has been sent to DIPP on 22.05.2017 for comments. Case is deferred to 04.07.2017.

S.No.84

S.No.84			
Case No.A/R – 08	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00241/AM16/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/95/040/00156/AM16	0310797014
Dated: 23.05.2017		Request amendment of ratification of norms.	Date 02.07.2015
Decision: The Committee noted that the firm's request has been sent to the DRDO on 05.04.2017 for examination and comments. Case is deferred to 04.07.2017.			

S.No.85

S.No.85			
Case No.A/R – 28	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00549/AM15/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.53/24/040/00014/AM15	5310018469
Dated: 23.05.2017		Request for ratification of norms.	dt.06.01.2015
Decision: The Committee noted that the firm's request dated 04.05.2017 has been sent to MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

S.No.86

S.No.86			
Case No.A/R – 29	M/s Terumo Penpol	F.No.01/80/050/00548/AM15/DES.I	Lic. No. and date
Meeting No.03/18	Private Limited,	RLA No.53/24/040/00013/AM15	5310018470
Dated: 23.05.2017	Thiruvananthapuram	Request for ratification of norms.	dt.14.01.2015
Decision: The Committee noted that the firm's request dated 04.05.2017 has been sent to MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

S.No.86

S.No.86			
Case No.A/R – 30	M/s Terumo Penpol Private Limited, Thiruvananthapuram	F.No.01/80/050/00034/AM16/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.53/24/040/00021/AM15	5310018490
Dated: 23.05.2017		Request for ratification of norms.	dt.10.04.2015
Decision: The Committee noted that the firm's request dated 07.02.2017 has been sent to MSME (Chemical) on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Sl.No.88

Sl.No.88			
Case No.A/R –31	M/s Alstom Transport India Limited, Bangalore.	F.No.01/80/050/00368/M15/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.07/24/040/00092/AM15	0710105249
Dated: 23.05.2017		Request for ratification of norms.	dt. 20.06.2014
Decision: The firm's request dated 11.04.2017 has been sent to DHI on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Sl.No.89

Sl.No.89			
Case No.A/R –32	M/s Peters Surgical India Pvt. Ltd. (Formerly Stericat Gutstrings Pvt. Ltd.,New Delhi)	F.No.01/80/050/00597/M15/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/24/040/00414/AM15	0510392401
Dated:23.05.2017		Request for re-fixation of norms.	dt. 12.12.2014
Decision: The Committee noted that the firm's request dated 11.04.2017 has been sent to DHI on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

कें० पी० सिंह / K. P. SINGH
उप महादिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No.90

Case No.A/R –33	M/s Spray Engineering Devices Ltd., Punjab.	F.No.01/80/050/00816/M11/DES.I/Pt.File	Lic. No. and date
Meeting No.03/18		RLA No.22/24/040/00091/AM11	2210010996
Dated: 23.05.2017		Request for re-consideration / review of norms fixation.	dt. 01.02.2013
Decision: Firm's request dated 31.01.2017 has been sent to DIPP on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Sl.No.91

Case No.A/R –34	M/s CICB – Chemicon Private Limited, Bangalore	F.No.01/80/050/00016/M14/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.07/24/040/00452/AM13	0710093506
Dated: 23.05.2017		Request for ratification of norms.	dt. 01.02.2013
Decision: The Committee noted that the firm's vide letter dated 14.04.2017 has requested for ratification of norms but not furnished the complete information as called for vide letter dated 23.2.2017. This office vide e mail dated 16.5.2017 has called for certain information from the firm, is awaited.. Case is deferred to 04.07.2017.			

Sl.No. 92

Case No.A/R –35	M/s Driplex Water Engineering Ltd., New Delhi	F.No.01/80/050/00018/M13/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.05/23/040/00450/AM12	0510317886
Dated: 23.05.2017		Request for revision of norms.	dt. 15.02.2012
Decision: The Committee noted that the firm's vide their letter dated 18.4.2017 has requested for ratification of norms request dated 10.04.2017 has been sent to DHI on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Sl.No.93

Case No.A/R –36	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00398/M17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.04/24/040/00126/AM17	0410162418
Dated: 23.05.2017		Request for re-fixation of norms.	dt. 25.10.2016
Decision: Firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Sl.No.94

Case No.A/R –37	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00148/M17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.04/24/040/00195/AM16	0410161438
Dated: 23.05.2017		Request for re-fixation of norms.	dt. 17.12.2015
Decision: The Committee noted that the firm's request dated 06.04.2017 has been sent to MSME on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.			

Sl.No.95

Case No.A/R –38	M/s Doowon Automotive Systems India Pvt. Ltd., Tamil Nadu	F.No.01/80/050/00201/M17/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.04/24/040/00005/AM17	0410161896
Dated: 23.05.2017		Request for re-fixation of norms.	dt. 10.05.2016



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Decision: The Committee noted that the firm's request dated 05.04.2017 has been sent to DHI on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.

Sl.No.96

Case No.A/R –39	M/s Tema India Ltd., Mumbai	F.No.01/80/050/00213/M15/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.03/95/040/00335/AM15	0310804781
Dated: 23.05.2017		Request for ratification of norms.	dt.18.05.2016

Decision: The Committee noted that ratified the norms based upon the recommendation of DIPP vide U.O. No. 12/39/2017-TSW/39-A/R dated 23.05.2017 as under:

1. Net Empty weights of export items at Sl. No. 1, 2 & 3 may be specified as 250.25 MT, 89.96 MT & 42.678 MT respectively.
2. Import items at Sl. No. 1, 3, 5 & 6 may be deleted as not required by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 26 Nos. on net to net basis. Duty free weight of this item may be allowed as 33677 Kgs. as 1.32 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 42 Nos. on net to net basis. Duty free weight of this item may be allowed as 71495 Kgs. as 1.24 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 7 to 10.
6. Quantity of import item at Sl. No. 7 may be allowed as 104302 Kgs. as 1.059 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 8 may be allowed as 11572 Kgs. as 1.222 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 9 may be allowed as 3367 Kgs. as 1.05 Kgs/Kg. content in the export products.
9. Quantity of import item at Sl. No. 10 may be allowed as 50034 Kgs. as 1.089 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No.11 may be allowed as under:
Welding wire/Electrodes/Strip: 4441 Kgs.
Welding Flux: Equal to weight of welding wire/Strip

RA may take further necessary action accordingly.

Sl.No.97

Case No. A/R – 40	M/s Azad Engineering Pvt. Ltd., Hyderabad	F.No.01/80/050/00289/AM16/DES.I	Lic. No. and date
Meeting No.03/18		RLA No.09/24/040/00398/AM16	0910062718
Dated: 23.05.2017		Request for ratification of norms.	dt. 13.10.2015

Decision: The Committee noted that the firm's request dated 03.02.2017 has been sent to DHI on 19.05.2017 for examination and comments. Case is deferred to 04.07.2017.



क० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

4
23/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 23/05/2017 - Case No. 9/27/80 (M/s Kineco Kaman Composites India Pvt. Ltd.) (Advance Authorization No. 1710006043 dated 31.01.2015)

Advance Authorisation may be ratified as under:

1. Quantities of import items may be restricted as under:

Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity	Sl. No.	Quantity
1	56.16 Yards	36	624 Nos.	71	624 Nos.	106	988 Nos.	141	Nil
2	1141.74 Yards	37	156 Nos.	72	468 Nos.	107	52 Nos.	142	312 Nos.
3	796.22 Lbs	38	520 Nos.	73	312 Nos.	108	52 Nos.	143	312 Nos.
4	94.7 Sq.Mtrs	39	52 Nos.	74	52 Nos.	109	52 Nos.	144	Nil
5	62.5 Sq.Mtrs.	40	156 Nos.	75	208 Nos.	110	Nil	145	390 Nos.
6	6.83 Sq.Mtrs	41	26 Nos.	76	416 Nos.	111	624 Nos.	146	390 Nos.
7	1.40 Sq.Mtrs	42	468 Nos.	77	312 Nos.	112	312 Nos.	147	156 Nos.
8	0.40 Sq.Mtrs	43	416 Nos.	78	52 Nos.	113	312 Nos.	148	Nil
9	31.20 Sq.Ft.	44	52 Nos.	79	104 Nos.	114	312 Nos.	149	208 Nos.
10	130 Nos.	45	104 Nos.	80	52 Nos.	115	104 Nos.	150	Nil
11	52 Nos.	46	520 Nos.	81	104 Nos.	116	Nil	151	Nil
12	26 Nos.	47	156 Nos.	82	156 Nos.	117	Nil	152	6.5 Packs
13	52 Nos.	48	52 Nos.	83	52 Nos.	118	156 Nos.	153	31.2 Yards
14	52 Nos.	49	104 Nos.	84	26 Inch.	119	Nil	154	26 Nos.
15	7.20 Nos.	50	52 Nos.	85	130 Inch	120	312 Nos.	155	52 Nos.
16	7 Nos.	51	208 Nos.	86	32.91 Foot	121	26 Nos.	156	26 Nos.
17	52 Nos.	52	26 Nos.	87	31.2 Foot	122	Nil.	157	Nil
18	2.45 Nos.	53	52 Nos.	88	1040 Nos.	123	52 Nos.	158	Nil
19	26 Nos.	54	104 Nos.	89	41.60 Ltrs	124	52 Nos.	159	Nil
20	2.86 Nos.	55	468 Nos.	90	Nil	125	104 Nos.	160	4 Nos.
21	Nil	56	468 Nos.	91	Nil	126	Nil	161	Nil
22	26 Nos.	57	260 Nos.	92	Nil	127	104 Nos.	162	Nil
23	52 Nos.	58	104 Nos.	93	0.26 Nos	128	104 Nos.	163	7.57 Ltrs
24	26 Nos.	59	312 Nos.	94	0.52 Nos	129	312 Nos.	164	8 Sq.Mtrs
25	78 Nos.	60	338 Nos.	95	29.52 Ltrs	130	728 Nos.	165	3121.03 Sq.Mtrs
26	13 Nos.	61	2080 Nos.	96	19.70 Ltrs	131	104 Nos.	166	3 Sq.Mtrs
27	13 Nos.	62	312 Nos.	97	36.4 Packs	132	988 Nos.	167	696.8 Sq.Mtrs

4
23/5/2017

28	52 Nos.	63	156 Nos.	98	2.86 Ltrs	133	52 Nos.	168	4256 Sq.Mtrs
29	26 Nos.	64	156 Nos.	99	6.50 Nos.	134	1300 Nos.	169	4632 Sq.Mtrs
30	26 Nos.	65	780 Nos.	100	3.94 Ltrs	135	364 Nos.	170	1161.29 Sq.Mtrs
31	26 Nos.	66	364 Nos.	101	Nil	136	364 Nos.	171	40 Sq.Mtrs
32	208 Nos.	67	364 Nos.	102	52 Nos.	137	Nil	172	116 Sq.Mtrs
33	520 Nos.	68	1092 Nos.	103	312 Nos.	138	312 Nos.	173	Nil
34	1560 Nos.	69	286 Nos.	104	Nil	139	312 Nos.	174	Nil
35	26 Nos.	70	312 Nos.	105	78 Nos.	140	364 Nos.	175	4 Sq.Mtrs

- Quantities of import item at Sl. No. 1 to 9, 15, 16, 18, 20 & 164 to 172 may be allowed inclusive of 3 % wastage as claimed by the firm.
- Quantities of import item at Sl. No. 10 to 14, 17, 19, 22 to 83, 88, 102, 103, 105 to 109, 111 to 115, 118, 120, 121, 123 to 125, 127 to 136, 138 to 140, 142, 143, 145 to 147, 149, 154 to 156 & 160 may be allowed on net to net basis
- Quantities of import item at Sl. No. 84 to 87, may be allowed inclusive of 2 % wastage
- Import items at Sl. No. 89, 93 to 100, 152, 163 & 175 put together may be allowed upto 2 % of FOB value of exports..
- Quantity of import item at Sl. No. 153 may be allowed inclusive of 1 % wastage .
- Import items at Sl. No. 21, 90 to 92, 101, 104, 110, 116, 117, 119, 122, 126, 137, 141, 144, 148, 150, 151, 157 to 159, 161, 162, 173 & 174 may be deleted as not required by the firm.

Norms committee may take a view


23-5-17

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/39/2017-TSW/4 dated 23 /05/2017

DL 12
23/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 23/05/2017 - Case No. 2/23/80 (M/s Kineco Kaman Composites India Pvt. Ltd.) (Advance Authorization No. 1710006173 dated 08.09.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 8, 9 & 11 of Standard Deficiency Format.
2. Basis/Justification for the quantities of import items .
3. Quantities of components required per unit has been indicated in fraction and the same may be clarified.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/39/2017-TSW/12 dated 23 /05/2017

विकास आयुक्त का कार्यालय
(सूक्ष्म, लघु और मध्यम उद्यम)
सूक्ष्म लघु और मध्यम उद्यम मंत्रालय
(भारत सरकार)

निर्माण भवन, सातवीं मंजिल, मौलाना आजाद रोड,
नई दिल्ली-110 108



DL 4957
23/10/2017
OFFICE OF THE DEVELOPMENT COMMISSIONER
(MICRO, SMALL & MEDIUM ENTERPRISES)
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES
GOVERNMENT OF INDIA
Nirman Bhawan, 7th Floor, Maulana Azad Road,
New Delhi - 110 108

Ph.EPABX - 23063800, 23063802, 23063803 FAX - (91-11) 23062315, 23061726, 23061068, e-mail - dcmsmehq@nb.nic.in

TL-12024/28/2016-GC and F-DCMSME -19

Date: 11.04.2017

Subject: Ratification of the norms in respect of advance authorization No. 3410042535 dated 20.9.2016, 3410042599 dated 19.10.2016 and 3410042230 dated 01.06.2016, under Para 4.7 of HBP obtained by M/s NETAFIM IRRIGATION INDIA PVT. LTD. GUJARAT

Director General of Foreign Trade (DGFT), may please refer to its O.M No.01/80/050/469/AM17 /DES.I/864 dated 10.01.2017, O.M No.01/80/050/465/AM17 /DES.I/865 dated 10.01.2017 and O.M No.01/80/050/276/AM17/DES.I/564 dated 12.09.2016 Director General of Foreign Trade (DGFT), may please refer to its O.M No.01/80/050/469/AM17/DES.I/864 dated 10.01.2017, 01/80/050/465/AM17/DES.I/86 dated 10.01.2017 and 01/80/050/276/AM17/DES.I/564 dated forwarding advance authorization No.3410042535 dated 20.9.2016, 3410042599 dated 19.10.2016 and 3410042230 dated 01.06.2016 respectively issued to M/s Netafim Irrigation India Pvt. Ltd for ratification of the norms.

The applications of M/s Netafim Irrigation India Pvt. Ltd. have been examined for Micro Irrigation Equipments Systems (Emitting pipe systems). It is observed that in earlier Advance Authorisations, such as 3410041410, 3140042380 and 3140042379 in respect of same export item, HDPE was used. However, in the above referred applications besides HDPE, LDPE, LLDPE, HI (Kafrit), and an additional master batch is being sought. In view of this following information/ clarification may be sought from M/s Netafim Irrigation India Pvt. Ltd.

- Justification regarding the use HDPE, LDPE, LLDPE, HI Karfit, and an additional master batch in the manufacture of same export item.
- The variation in the properties obtained in the export product manufactured from HDPE, LDPE, LLDPE and by use of HI Karfit,
- Certificate from Chartered Engineer and quantity & item wise details which are manufactured using HDPE, LDPE, LLDPE, HI (Karfit), and additional master batch.

>>>>PTO>>>>

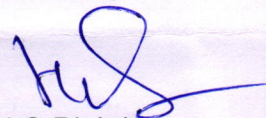
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23/5/2017

- (d) Necessary drawings for Micro Irrigation Equipments Systems (Emitting pipe systems) mentioning the distance between the two emitters/drippers.
- (e) Product literature and use of HI (Karfit) in the manufacture of Micro Irrigation Equipments Systems (Emitting pipe systems).

This issues with the approval of competent Authority.

Yours faithfully,



(H.S Bisht)
Director (Chemical)

Foreign Trade Development Officer,
R.No. 404, O/o Director General of Foreign Trade,
DES-I Section Udyog Bhawan, New Delhi

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23/5/2017

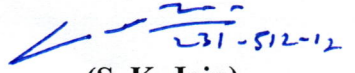
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 23/05/2017 - Case No. 23/21/80 (M/s Sharpflex Filters (I) Pvt. Ltd.)
(Advance Authorization No. 0310808293 dated 06.10.2016)**

Advance Authorization may be ratified as under :

1. Quantity of import item at Sl. No. 1 may be allowed as 14406.4 Meters as 1.02 Mtr./Mtr. content in export items.
2. Quantity of import item at Sl. No. 2 may be allowed as 2556.2 Meters as 1.05 Mtr./Mtr. content in export items.
3. Quantity of import item at Sl. No. 3 may be allowed as 1506.6 Kgs. as 1.05 Kgs./Kg. content in export items.
4. Quantity of import item at Sl. No. 4 may be allowed as 76.2 Meters as 1.02 Mtr./Mtr. content in export items.
5. Quantity of import item at Sl. No. 5 may be allowed as 2355.2 Meters as 1.02 Mtr./Mtr. content in export items.
6. Quantity of import item at Sl. No. 6 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 7 may be allowed as per policy for import of spares.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/39/2017-TSW/54 dated 23 /05/2017

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23/5/2017

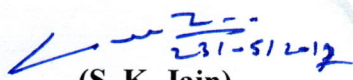
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 23/05/2017 - Case No. 24/21/80 (M/s Tinita Engineering Pvt. Limited)
(Advance Authorization No. 0310808388 dated 14.10.2016)**

Advance Authorization may be ratified as under:

1. Word "of relevant grade and thickness" may be added with the description of import item and its quantity may be allowed as 2832 Kgs. as 1.03 Kgs./kg. content in export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/39/2017-TSW/56 dated 23 /05/2017

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23/5/2017

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

REMINDER

संख्या
No. 17(6)/2017-IPHW

दिनांक
Date. 21.04.2017

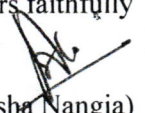
M/s. Apar Industries Ltd.
301 Panorama Complex, Near Race Course
R C Dutt Road
Vadodara , Gujrat-390007

Sub:- Application for ratification of norms of Advance Licence No 0310809831 dated 14.12.2016 for export of "Optical Fiber Cable".

Please refer to your application received from the O/o the DGFT and this Department's letter of even number dated 21.02.2017 on the subject mentioned above requesting you to provide the following information to enable further processing of the proposal

- i) Details of export product i.e. design drawing, dimensions etc.
- ii) Calculation (step wise) for quantity of raw material required for manufacturing one unit of export product
- iii) Wastage claimed in manufacturing process
- iv) Justification of wastage

3. You are requested to provide the aforesaid information at the earliest. In lieu of the information we may not be able to process the case further. If the information is not received within fifteen days the case may be treated as closed as far as this department is concerned.

Yours faithfully

(Asha Nangia)
Director

Copy to:
Shri Vinod Kumar Kashyap w.r.t. DGFT ID Note No. 01/80/50/499/AM17/DES-1/886
FTDO dated 10.1.2017
O/o. DGFT
Udyog Bhavan
New Delhi

For NC-I

27/4/17

23/5/17

31

Sh. (N.K.)



Government of India
Department of Heavy Industry
TSW(B) Section

DL 72
23/5/2017

ID No.1/80/50/652/AM-17/DES-I dated 5/4/2017

Ref AA No: 510401634 dated 14/2/2016 Indure Pvt. Ltd.

The following information may be provided:

Item 1 to 4 – Calculations to arrive at the quantity applied for against each considering length & diameter of Export product.

Item 7 - in numbers in place of ~~set~~.


(K.K. Tiwari)
Industrial Advisor

DGFT, DES-I
TSW(B)-3/43/2017

Sl. No. 81
23/5/2017

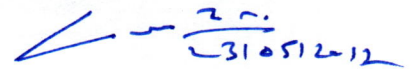
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 23/05/2017 - Case No. A/R-5 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610004662 dated 21.08.2015)**

Status quo may be maintained and firm may be informed as under:

1. Quantity of import item has been allowed as 104292 Kgs. as 1.323 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/39/2017-TSW/5-A/R dated 23 /05/2017

Sl. No. 96
23/5/2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 23/05/2017 - Case No. A/R-39 (M/s TEMA India Limited) (Advance Authorization No. 0310804781 dated 18.05.2016)

Advance Authorisation may be ratified as under:

1. Net Empty weights of export items at Sl. No. 1, 2 & 3 may be specified as 250.25 MT, 89.96 MT & 42.678 MT respectively.
2. Import items at Sl. No. 1, 3, 5 & 6 may be deleted as not required by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 26 Nos. on net to net basis. Duty free weight of this item may be allowed as 33677 Kgs. as 1.32 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 42 Nos. on net to net basis. Duty free weight of this item may be allowed as 71495 Kgs. as 1.24 Kgs/Kg. content in the export products after taking 20% recovery from scrap.
5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 7 to 10.
6. Quantity of import item at Sl. No. 7 may be allowed as 104302 Kgs. as 1.059 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 8 may be allowed as 11572 Kgs. as 1.222 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 9 may be allowed as 3367 Kgs. as 1.05 Kgs/Kg. content in the export products.
9. Quantity of import item at Sl. No. 10 may be allowed as 50034 Kgs. as 1.089 Kgs/Kg. content in the export products after taking 1/3rd recovery from scrap.
10. Quantity of import item at Sl. No. 11 may be allowed as under:
Welding wire/Electrodes/Strip: 4441 Kgs.
Welding Flux: Equal to weight of welding wire/Strip

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/39/2017-TSW/39-A/R dated 23 /05/2017